

point. The hon. Member may have his grievance. I quite appreciate it and I can understand it. But, I do not propose to allow any discussion on matters which are not directly connected so far as the merits and the procedure of admission are concerned. Otherwise, we shall never end.

Shri Velayudhan (Quilon *cum* Mavelikkara—Reserved—Sch. Castes) May I.....

Mr. Speaker: Mr. Velayudhan need not take the trouble now. I shall proceed further.

Shri Ramachandra Reddi (Nellore): May I say for your information, Sir, that most of the Members here have not received copies of the Rules of Procedure and Conduct of Business of this House. In the absence of that, we are not able to appreciate the proceedings that are going on.

Mr. Speaker: They will be supplied; they are under print.

Shri S. S. More (Sholapur): The difficulty is this. Unwittingly we may violate certain rules and disciplinary action may come down on us. We may be victimised on account of our ignorance of the rules.

Mr. Speaker: If there is any ignorance on their part, I shall be there to help them. I shall not dismiss any particular thing because of ignorance. If it is not in conformity with the rules, then I shall have to dismiss such a motion. That is a different matter altogether. But, I am not going to penalise any Member because he is ignorant.

Now, copies of the old rules are available. There have been a few changes in certain respects only and they are in print. If hon. Members want up-to-date rules the best course will be to refer to the Gazette in which they are published. A copy of the Gazette is available in the library. But, for the facility of Members, it was considered necessary that the entire set of rules should be printed in a separate booklet so that each hon. Member may possess his own copy. For that purpose, it has gone to the Press. It is not only a book of rules which is in print; there is besides a voluminous matter in the Press. I cannot excuse the Press for the delay. But, we can appreciate that all things cannot be done simultaneously and there is some time lag. In the meanwhile, they may adjust themselves to the procedure.

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Shri S. S. More: Is that within the jurisdiction of the Department of Parliamentary Affairs?

Mr. Speaker: Printing?

Shri S. S. More: Yes.

Mr. Speaker: The Government Press is doing that. There is no Press for the Parliament, though there is a proposal for one which has been accepted. But, in the present days of scarcity of building materials, machinery and everything, even of money, it becomes difficult to set up our own Press.

PAPERS LAID ON THE TABLE

(i) SAURASHTRA (ABOLITION OF LOCAL SEA CUSTOMS DUTIES AND IMPOSITION OF) PORT DEVELOPMENT LEVY REPEALING ORDINANCE, 1952 AND (ii) DISPLACED PERSONS (CLAIMS) CONTINUANCE ORDINANCE, 1952

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table, under the provisions of article 123(2)(a) of the Constitution, a copy of each of the following Ordinances promulgated by the President after the termination of the Fifth Session of the Provisional Parliament and before the commencement of the First Session of Parliament, 1952:

(i) The Saurashtra (Abolition of Local Sea Customs Duties and Imposition of) Port Development Levy Repealing Ordinance, 1952 (No. IV of 1952) [Placed in Library. See No. P-2/52]; and

(ii) The Displaced Persons (Claims) Continuance Ordinance, 1952 (No. V of 1952) [Placed in Library. See No. P-3/52.]

PANEL OF CHAIRMEN

Mr. Speaker: I have to inform hon. Members that under sub-rule (1) of Rule 8 of the Rules of Procedure and Conduct of Business, I nominate Shri M. Ananthasayanam Ayyangar, Pandit Thakur Das Bhargava and Shrimati Ammu Swaminadhan on the Panel of Chairmen.

ESSENTIAL GOODS (DECLARATION AND REGULATION OF TAX ON SALE OR PURCHASE) BILL

The Minister of Finance (Shri C. D. Deshmukh): I beg to move for leave to introduce a Bill to declare, in pursuance of clause (3) of article 286 of

[Shri C. D. Deshmukh]

the Constitution, certain goods to be essential for the life of the community.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to declare, in pursuance of clause (3) of article 286 of the Constitution, certain goods to be essential for the life of the community."

The motion was adopted.

Shri C. D. Deshmukh: I introduce the Bill.

SAURASHTRA (ABOLITION OF LOCAL SEA CUSTOMS DUTIES AND IMPOSITION OF) PORT DEVELOPMENT LEVY REPEALING BILL.

The Minister of Home Affairs and States (Dr. Katju): I beg to move for leave to introduce a Bill to repeal the Saurashtra (Abolition of Local Sea Customs Duties and Imposition of) Port Development Levy Ordinance, 1949.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to repeal the Saurashtra (Abolition of Local Sea Customs Duties and Imposition of) Port Development Levy Ordinance, 1949.

The motion was adopted.

Dr. Katju: I introduce the Bill.

CODE OF CIVIL PROCEDURE
(AMENDMENT) BILL

The Minister of Law and Minority Affairs (Shri Biswas): I beg to move for leave to introduce a Bill further to amend the Code of Civil Procedure, 1908.

Mr. Speaker: The question is:

"That leave be granted to intro-

duce a Bill further to amend the Code of Civil Procedure, 1908."

The motion was adopted.

Shri Biswas: I introduce the Bill.

MAINTENANCE ORDERS ENFORCEMENT (AMENDMENT) BILL

The Minister of Law and Minority Affairs (Shri Biswas): I beg to move for leave to introduce a Bill further to amend the Maintenance Orders Enforcement Act, 1921.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Maintenance Orders Enforcement Act, 1921."

The motion was adopted.

Shri Biswas: I introduce the Bill.

NOTARIES BILL.

The Minister of Law and Minority Affairs (Shri Biswas): I beg to move for leave to introduce a Bill to regulate the profession of notaries.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to regulate the profession of notaries."

The motion was adopted.

Shri Biswas: I introduce the Bill.

The House then adjourned till a Quarter to Eleven of the Clock on Monday, the 19th May, 1952.